

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

C.P. 7/98, MPs. 114, 115, 235 and 236/98 in
Original Application No. 714/97

Tribunal's order

Dated: 31.7.98

Shri Suresh Kumar, counsel for the applicant. Shri M.I. Sethna, counsel for the respondents.

2. The case is called for hearing on CP 7/98 filed by the applicant and MPs 114, 115, 235 and 236/98 filed by the respondents.

Shri Suresh Kumar makes a submission that the Disciplinary authority has already passed an order in terms of the directions of the Tribunal dated 24.11.97. The learned counsel for the applicant also submits that the applicant has been given adhoc promotion. Therefore he is not pressing the C.P. In view of the submission made by the learned counsel for the applicant the MPs filed by the respondents does not survive. Accordingly ^{CP. 7/98 and} ~~MPs~~ ^{114,} 114, 115, 235 and 236 are stands disposed of.

Respondent

(R.G. Vaidyanatha)
Vice Chairman

NS

dated 31/7/98
order/Judgement despatched
to Applicant/Respondent(s)
on 10/8/98

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10/8/98